Year	Number of Pakistan nationals		
2008	01		
2009	03		
2010	02		
2011 (Till 30.06.2011)	05		
TOTAL:	11		

(c) to (e) During the hearing on a Write Petition on 11th November, 2011, the Supreme Court of India had directed the Union of India to furnish status of four female Pakistani prisoners stated to be languishing in different jails unattended and without trial for many years and show cause as to why they should not be repatriated to their country without any further delay. In an Affidavit filed by the Ministry of Home Affairs before the Supreme Court, the status of the 4 persons has been explained and it has been pointed out that none of the 4 persons is languishing unattended without trial. One among the 4 persons is a child of about 4½ years born in the jail and retained by her mother who is undergoing sentence. Two female prisoners are presently lodged in Central Jail Amritsar and are undergoing sentence awarded to them by the Court. The remaining one Pakistani national is on bail and is not lodged in any jail while the trial of the case against her is still going on. At the hearing on 2.12.2011, the Supreme Court has noted the position.

Steps have been taken to verify departure of the remaining eleven Pakistan nationals who have come on Medical visa and whose departure could not be confirmed.

## CCTV cameras installed after September blast

2410. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of target identified for the CCTV camera requirement in New Delhi;
- (b) the number of CCTV cameras in New Delhi at present; and
- (c) of these, how many have been installed after the bomb blast on 7th September, 2011?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

## Loss due to floods in North-East States

2411. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has carried out assessment of loss of property and lives and damage to other things like houses, road and crop due to flood in North-East States in 2011;
  - (b) if so, the details thereof; and
- (c) the details of sanctioned schemes and financial resources provided by Union Government to bring about normalcy in affected area?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per the information received from the North-Eastern State Governments, based on their preliminary assessment, 90 human lives lost, 1333 cattle lost, 4.31 lakh ha. cropped area affected and 24180 houses have been reported damage due to heavy rains/floods/landslides/earthquake during 2011. Statement showing the State-wise details of losses/damage due to heavy rain/floods/landslide/earthquake during 2011 in the North - East States is given in Statement-I (See below).

With regard to the assistance, it is mentioned that State Governments concerned are initially required to undertake relief operations in the wake of natural calamity out of the corpus of the State Disaster Response Fund (SDRF) already placed at their disposal. In case of a calamity of 'severe nature' when available resources under the SDRF account are inadequate, additional assistance is extended from the National Disaster Response Fund (NDRF) after following the laid down procedure. State Governments concerned are initially required to undertake relief operations according to the magnitude of the severity in the wake of natural calamity out of the corpus of the State Disaster Response Fund (SDRF) already placed at their disposal, in conformity with the approved items and norms of scheme. Additional expenditure, if any, incurred over and above or on other than approved items/norms, is required to be met by the States from their own resources.

A statement showing allocation and releases of funds from SDRF/NDRF to the North-Eastern States during the current year is given in Statement-II (See below).

Statement-I

Details of losses/damage due to cyclonic storms/flash floods/
floods/landslides/earthquake etc. during 2011-12

(Provisional) As on 8.12.2011

SI. State/UT		No. of	No. of	No. of	Cropped	
No.		human	cattle	houses	area	
		lives	heads	damaged	affected	
		lost	lost		(lakh hectares)	
1	2	3	4	5	6	
1.	Arunachal Pradesh	NR	NR	NR	NR	

1	2	3	4	5	6
2.	Assam	13	H	277	4.17
3.	Manipur	NR	NR	NR	NR
4.	Meghalaya	NR	NR	NR	NR
5.	Mizoram	NR	NR	NR	NR
6.	Nagaland	NR	NR	NR	NR
7.	Sikkim	60 <b>*</b>	1333*	23903*	0.14*
8.	Tripura	NR	NR	NR	NR
	TOTAL:	73	1333	24,180	4.31

NR = not reported.

Statement-II

Allocation and release of Funds from SDRF/NDRF during 2011-2012

(Rs.in crore)

SI.	Name of	Allocation of SDRF		Releases from		Releases	
No	. the State				SD	RF	from
							NDRF
		Central	State	Total	1st	2nd	
		Share	Share		Instalment	Instalment	
1	2	3	4	5	6	7	8
1.	Arunachal	34.72	3.86	38.58	17.36	(=)	(=)
	Pradesh						
2.	Assam	249.26	27.70	276.96	124.63	=1	:=:
3.	Manipur	6.82	0.76	7.58	3 <b>.</b> 25@	=1	:=
4.	Meghalaya	13.84	1.54	15.38			
5.	Mizoram	8.08	0.90	8.98	3.85 @	825	829
6.	Nagaland	4.70	0.52	5.22	Ħ		4 <del>55</del> 2
7.	Sikkim	21.50	2.39	23.8 9	20.99	10.75	50.00#
					(10.24@+		
					10.75)		

 $<sup>*{\</sup>sf Losses/damage}$  due to earthquake of 18th September, 2011.

1	2	3	4	5	6	7	8
8.	Tripura	18.25	2.03	20.28	8.69@	Ψſ	1=
	TOTAL:	357.17	39.70	396.87	178.77	10.75	50.00

<sup>@</sup>Released arrears of Central share for the year 2010-11 during current year.

#Released 'on account' basis for earthquake-11.

Note: Balance and 1st instalment of Centre's share of SDRF for the years 2011-12 has not been released for non-submission of requisite confirmations and supporting documents by the State Government as mentioned in para 11 of the guidelines [viz.; submission of utilization certificate, constitution of State Executive Committee (SEC), Annual report and creation of SDRF duly certified by the AG (A&E) of State etc.].

## Cases against Maoist leader Kishanji

2412. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the cases against the Maoist leader Kishanji killed recently in West Bengal;
- (b) the number of murders/anti-law acts committed by him;
- (c) the circumstances under which he was killed; and
- (d) the reward Government gave or is stipulating to give to police officers who conducted the encounter to eliminate Kishanji?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) According to reports made available by nine Left Wing Extremism (LWE) affected states of India, 42 criminal cases have been registered against Mallojula A. Koteswara Rao alias Kishanji under various sections of law. These include 08 cases of murder/dacoity with murder. The state-wise position of number of cases against Mallojula A. Koteswara Rao are as under:

State	Number of Cases		
Andhra Pradesh	10		
Chhattisgarh	01		
Jharkhand	06		
Maharashtra	01		
West Bengal	24		

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